

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO.1923 OF 2010
(Arising out of SLP(CrI.)No.6754 of 2008)

MOHD.ASHFAQ AHMED & ANR.

... APPELLANT(S)

VERSUS

NISHAT SIDDIQUI & ORS.

... RESPONDENT(S)

O R D E R

Leave granted.

We have heard learned counsel for the parties.

By the order of this Court dated 10.09.2010, the appellant has handed over an F.D.R. for a sum of Rs.2 lacs to learned counsel for the respondent no.1 and today in Court he has given an F.D.R. for an amount of Rs.35,000/- and the maturity amount is Rs.49,557/- and in case the appellant has to pay some more premium, he undertakes to pay the same. The respondents shall keep the F.D.R. intact till the maturity of the child, namely, Safa Jabeen. In view of the entire settlement of the matter, Criminal Proceedings C.C.No.76 of 2007 pending against the appellant before the VIII Addl.Chief Metropolitan Magistrate, Nampally, Hyderabad (A.P.) is quashed.

This appeal is disposed of accordingly.

.....J.
(DALVEER BHANDARI)

.....J.
(DEEPAK VERMA)

NEW DELHI;
1ST OCTOBER, 2010